



INDIAN ARBITRATION LAW REVIEW



CALL FOR PAPERS

The *Indian Arbitration Law Review* (“Journal”) is an annual peer reviewed journal of the students of the National Law Institute University, Bhopal (NLIU) and is supported by L&L Partners Law Offices.

Submissions for scholarly, original and unpublished written works from people across the legal profession – students, academicians and practitioners – are invited, to be published in Volume 2 of the Journal. Volume 2 is expected to be published in **February, 2020**.

ABOUT THE JOURNAL

The Journal was formed in 2018 pursuant to the joint efforts of the Moot Court Association and Alternative Dispute Resolution Cell of NLIU. Its aim is to publish high-quality cutting-edge scholarship. The Journal looks to meaningfully add to research in arbitration and will publish scholarly submissions on contemporary issues in the law and practice of arbitration. All submissions will undergo a multi-layered rigorous editorial process by an expert Board of Editors.

The inaugural volume of the Journal was published in February 2019.

ABOUT THE UNIVERSITY

Situated at Bhopal, the capital city of the State of Madhya Pradesh, NLIU was established by Act No. 41 of 1997 of the State Legislature. NLIU is a premier law school of the country. Apart from imparting quality legal education, NLIU encourages and fosters a culture of research and critique in varied areas of law.

NLIU publishes several academic journals covering diverse areas of law. These include the Indian Law Review, the NLIU Law Review, the NLIU Journal of Intellectual Property Laws, and the NLIU Journal of Business Laws. In addition to these, the various cells of the university run blogs covering issues in fields such as international law, commercial laws and so on.

ABOUT L&L PARTNERS LAW OFFICES

L&L Partners Law Offices (formerly Luthra and Luthra Law Offices) is recognised as India’s leading full-service law firm, with over 300 counsel including over 70 partners located in four major commercial Indian cities, New Delhi, Mumbai, Bengaluru and Hyderabad.

The firm advises on a full spectrum of complex commercial and corporate matters across a wide range of industries. L&L Partners has been engaged in a number of domestic and international commercial arbitrations, both *ad hoc* as well as those conducted under almost all major institutional rules.

Among others, Chambers Asia Pacific has highly ranked L&L Partners over the years across several practice areas. IFLR1000 and Legal 500 Asia Pacific have recognised it as top-tier firm.

CATEGORIES FOR SUBMISSION

Submissions can be made under the following categories:

Long Articles (5000-10000 words*): The article must be a comprehensive and in-depth analysis of a contemporary issue in arbitration law and should include reference to a range of sources and contributions in the form of alternatives and suggestions.

Short Articles (2000-5000 words*): The article must be an analysis of a contemporary issue in arbitration law and should include reference to a range of sources and contributions in the form of alternatives and suggestions.

Case Comments (2000-5000 words*): The comment must be an analysis of a recent judgment, bringing out its relevance in light of the development of arbitration law, views expressed in the judgment and the opinion(s) of the author.

Book Review (1000-3000 words*): The review must be a crisp account of a recently published book on arbitration, including the issues explored and related arguments of the author.

**The word limit is inclusive of footnotes. Kindly adhere strictly to the word limit prescribed.*

GUIDELINES FOR SUBMISSION

All original submissions must be accompanied by an abstract not exceeding 300 words. The abstract must expressly include the novelty and usefulness of the idea that the author wishes to put forth and must categorically mention the specific contribution of the article beyond the existing available literature.

The body of the manuscript should be in Times New Roman, Font Size 12 and in 1.5-line spacing. The footnotes should be in Times New Roman, Font Size 10 and in single line spacing. The citations must

conform to The Bluebook Style of Citation, 20th edition. (*key attached below*).

The manuscript must be sent to ialr@nliu.ac.in in MS Word (.docx) format. The subject of the e-mail should be "Submission for Volume 2 - <Title of the manuscript>". The submissions must be sent by 11:59 pm, **17 October, 2019**.

The Journal accepts manuscripts on a rolling basis. Manuscripts received after 17 October, 2019 shall be considered for publication in Volume 3.

Co-authorship is permitted to a maximum of two authors for Long Articles and Short Articles. The manuscript should not contain any references to the identity of the authors. Instead, the submission email should be contain a separate Covering Letter which must include the following details:

- Name of Author(s)
- Contact Details– Address and Mobile No.
- Name and Address of Institution (if any)
- Course currently being pursued/Academic Qualifications

Copyright: The submissions for the Journal must not have been previously published or submitted for publication elsewhere. The contribution presented to and accepted for publication and the copyright therein shall be the intellectual property of NLIU.

CONTACT DETAILS

In case of any queries kindly drop an email at ialr@nliu.ac.in or contact:

Prabal De, Editor-in-Chief
+91 91638 53106

Jasvinder Singh, Managing Editor
+91 81095 11491

Suyash Bhamore, Secretary
+91 94251 50875

Pranjal Agarwal, Content & Technical Review Head
+91 99206 27181

Arpita Pande, Content & Technical Review Head
+91 91658 42188

National Law Institute University, Kerwa Dam Road, Bhopal-462044, India.

KEY TO THE BLUEBOOK STYLE OF CITATION, 20TH EDITION

This key gives examples of commonly used citation forms in accordance with Bluebook, 20th edition.

BOOKS

- Volume number (if any) AUTHOR, TITLE Page no (ed.[edition] Publisher Year of Publication).

Example:

2 ANTONIO CASSESE, INTERNATIONAL CRIMINAL LAW 342-343 (2 ed. Oxford University Press 2008).

- Volume number (if any) AUTHOR, TITLE Page no (Editor [if editor] ed., ed. [edition] (if any) Publisher Year of Publication).

Example:

CHARLES DICKENS, BLEAK HOUSE 49 (Norman Page ed., Penguin Books 1971).

CASES

a) US Cases

- First Party v. Second Party, Reporter Vol. No., Reporter Abbrev., First Page of Case, Specific Page Reference (Year).

Example:

Meritor Sav. Bank v. Vinson, 477 U.S. 57, 60 (1986).

b) Indian Cases

- Case name, citation, paragraph (denoted by ¶).

Example:

Union of India v. Hari Prasad, AIR 1987 SC 786.

STATUTE/CONSTITUTIONS

- Name of the statute (without comma) article/section.

Example:

INDIAN CONST. art 1, § 9, cl. 2.

Indian Penal Code, 1860 § 25.

INTERNET SOURCES

- Name of the Author, *Name of article*, INSTITUTIONAL OWNER OF DOMAIN (Date Accessed [Month date, year, time]), URL.

Example:

Eric Posner, *More on Section 7 of the Torture Convention*, THE VOLOKH CONSPIRACY (Jan. 29, 2017, 10:04 AM), <http://www.volokh.com/posts/1233241458.html>.

JOURNAL ARTICLES

- Author, *Title of Article*, Volume no. NAME OF THE JOURNAL Page on which Article Begins, Page Cited (Year).

Example:

Jean-Philippe Groleau, *Interlocutory Injunctions: Revisiting the Three-Pronged Test*, 53 MCGILL LAW JOURNAL 269 (2008).

NEWSPAPER ARTICLE

- Author, *Name of Article/news report*, ABBRV. OF NAME OF NEWSPAPER, Month Date, Year, at Page No.

Example:

Ari L. Goldman, *O'Connor Warns Politicians Risk Excommunication over Abortion*, N.Y. TIMES, June 15, 1990, at 12.